

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No224  
CP(IB)/238(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Yes Bank Limited

.....Applicant

V/s

Sandeep Vedant

.....Respondent

(Personal Guarantors)

**Order delivered on 28/02/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ravi Teja, Adv.

For the Respondent : Mr. Tirth Nayak, Adv.

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 12.05.2023.

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**